

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

42. C.P. (IB)-681(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

**NAME OF THE PARTIES:- Shri. Kishore Bhagwandas Jeswani**

**Section: 94(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Adnan Asnari appeared for the Resolution Professional through VC and Counsel, Vaibhav Kamble appeared for the Petitioner/Personal Guarantor. It has been pointed that report of the RP has not yet been filed. Counsel appearing for the RP seeks more time. Let the report of the RP be filed and a copy of the report be also served upon the Personal Guarantor. On receipt of the report of RP, Personal Guarantor is directed to file his reply/objection, if any, against the report of the RP within a period of three weeks by serving an advance copy on the other side. List this matter for further consideration on **09.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**